

3.

FORM TM-62

THE TRADE MARKS ACT,1999

Agents Code No:

Proprietor's Code No:

Fee: Rs.1,000/-

Application for the consent of the Registrar under Section 43, rule 140(2) to the assignment or transmission of certification trade mark.

(to be filed in triplicate accompanied by three copies of the draft deed of assignment or by an affidavit and two copies of the affidavit)

I (or We) ¹being the registered proprietor of Certification Trade Mark NO..... registered in class (es)hereby apply for the consent of the Registrar to the assignment or transmission of the aforesaid Certification Trade Mark to ².....

³A draft deed of the proposed assignment is transmitted herewith

³ The circumstances under which the transmission takes place are set forth in the accompanying affidavit

All communications relating to this application may be sent to the following address in India:-

Dated this day of20....

⁴ SIGNATURE

NAME OF SIGNATORY IN LETTER

To

The Registrar of Trade Mark

The Office of the Trade Mark Registry

at ⁵.....

1. Insert the name, address and nationality of the registered proprietor
2. Insert name, address and nationality and description of the proposed transferee
3. Strike out one of these paragraphs not required in any particular case
4. Signature of the registered proprietor or of his agent
5. State the name of the place of the appropriate office of the Trade Marks Registry See rule 4